

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI
ORIGINAL APPLICATION NO. 772/2024**

In the matter of: -

News Item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in The Times of India dated 09.07.2024.

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Place: Delhi
Dated: 25.09.2024

Filed by Advocate Suman Arora
Central Pollution Control Board




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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 772/2024

IN THE MATTER OF:-

News Item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured "appearing in The Times of India dated 09.07.2024

RESPONSE ON BEHALF OF RESPONDENT NO. 1 CENTRAL
POLLUTION CONTROL BOAR

1. That, the Hon'ble National Green Tribunal vide order dated 09.07.2024 directed CPCB to file reply in the instant matter. A copy of the Hon'ble order dated 09.07.2024 is annexed as **Annexure-I**. Thereby, the reply is made in succeeding paragraphs.
2. That, the Central Pollution Control Board (hereinafter referred to as "CPCB") is a statutory Board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as "Water Act, 1974"). It performs functions under the Water Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986.
3. That in compliance to the aforesaid order of the Hon'ble NGT, CPCB vide letter dated 08.08.2024 requested Delhi Pollution Control Committee (hereinafter referred to as "DPCC") to



provide the details of cause of accident and action taken report.
A copy of letter is annexed as **Annexure-II**.

4. That, the site/unit in question located in industrial area at H-1294, DSIIDC, Narela Industrial Area, Delhi, 110040 was inspected by DPCC officials on 21.08.2024 to ascertain the facts of the fire incident that took place on 08.06.2024 at around 3:20 AM. A copy of inspection report dated 21.08.2024 received from DPCC is annexed as **Annexure-III**
5. That the following facts are placed on record based on the inspection report received from DPCC:
 - i. The unit is located in Industrial area at H-1294, DSIIDC, Narela Industrial Area, Delhi, 110040.
 - ii. During the inspection by the official of DPCC, the premises was being cleaned to remove the waste and burnt remnants generated due to fire incident.
 - iii. As per the information provided by the unit, it was engaged in process operations related to Dal Mills with valid Consent to Operate (hereinafter referred to as "CTO") by DPCC, with validity upto 01.06.2030. A copy of CTO is annexed as Annexure-II of the DPCC inspection report as Annexed as Annexure-III to this reply affidavit.
 - iv. Cause of incident: It is reported that fire incident took place on 08.06.2024 at around 3:20 AM. The cause of fire incident was due to short circuit at back panel of factory as reported by Unit Representative Shri Ankit Gupta and local



residents. Due to incident, 03 persons died and 06 persons injured.

- v. Compensation to the Victim: As per the Office of the District Magistrate, North Delhi, payment of compensation to the victims is under process.

6. That based on the inspection report of DPCC, this Respondent humbly submits the following action points:

- i. To prevent accidents at workplace, unit must voluntarily undergo audit under the Occupational Health and Safety (OH&S) Management system under the frameworks of ISO 45001, which is conducted by third party certified agencies.
- ii. The unit shall ensure regular maintenance/inspections of fire-sensitive equipment within the premise.
- iii. Training of staff to operate fire-sensitive equipment and to identify malfunctions in it.
- iv. Campaign may be initiated by Delhi State Industrial and Infrastructure Development Corporation (DSIIDC), District Administration and Fire Department to sensitize the Industries to obtain proper NOC from fire Department and not to run such industries without firefighting equipment or facilities.



7. That, this Answering Respondent herein craves leave of the Hon'ble NGT to file additional reply, in future, if required.

8. That, in view of the submissions made in preceding paragraphs, the Answering Respondent i.e. CPCB shall abide by the orders/directions passed by the Hon'ble NGT in the instant matter.




(Anamika Sagar)

Scientist-'E'

Central Pollution Control Board




SUMAN ARORA, Advocate
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New Delhi-110024
Enr. No. D/1683/2010
Mobile No. 9811417151
Email: aroras16@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 772/2024**

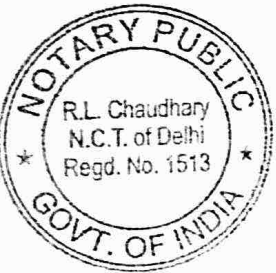
IN THE MATTER OF :-

News Item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in The Times of India dated

09.07.2024

AFFIDAVIT

I, Anamika Sagar, working as Scientist 'E' in the Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No.-1 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -



1. That I deponent herein is authorized representative to represent the Respondent CPCB in the present case, and as such, well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of

business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.



Anamika Sagar
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

25 SEP 2024

Verified at Delhi on this day of _____ 2024 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Noting has been concealed therefrom or mis-stated.

ATTESTED
[Signature]
NOTARY PUBLIC
GOVT. OF INDIA

25 SEP 2024

Anamika Sagar
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केन्द्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Item No. 05

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 772/2024

News item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in The Times of India dated 09.07.2024

Date of hearing: 09.07.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application is registered *suo-motu* on the basis of the news item titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in The Times of India dated 09.07.2024.
2. The matter relates to the breakout of a fire at a moong dal processing factory in Narela Industrial Area in North Delhi, resulting in the death of three people. As per the article the blaze was followed by an explosion in the premises that led to panic and frenzy. The article states that initial probe revealed that raw green gram was being roasted on burners and a gas leak caused the fire, which led to a blast in a compressor. Those who died and injured were workers sleeping after completing the day shift.
3. The news item alleges that the mishap happened due to irregular servicing of the machines. It also states that the factory had no fire NOC and has been operational since 2010. Furthermore it is alleged that the impact of the blast was such that part of the roof and balcony blew up, flinging a labourer 20 metres away. One of the firefighters alleged that the major problem was the single escape route, which was filled with goods and

proved to be a major hindrance. The blast occurred at the front of the building, making escape impossible for the labourers. It also states that the factory lacked proper ventilation: all spaces were sealed, and even the windows were fixed shut.

4. The above matter indicates violation of the provisions of the Public Liability Insurance Act, 1992 and the Environment Protection Act, 1986.

5. The news item raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.

6. Power of the Tribunal to take up the matter *suo-motu* has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

7. Hence, we implead the following as respondents:

- i. Central Pollution Control Board, Through its Member Secretary
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
- ii. Delhi Pollution Control Committee, Through its Member
Secretary
6th floor, C wing, Delhi Secretariat, I P Estate, Delhi-110002
- iii. Ministry of Environment and Forest, Regional Office
Integrated Regional Office, Jaipur, A-209&218, Aranya Bhawan,
Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur –
304002, Rajasthan
- iv. District Magistrate, North Delhi
Room No-1, DM Office Complex, Alipur, Delhi-110036

8. Let notice be issued to the above respondents for filing their response at least one week before the next date of hearing.

9. List on 30.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 09, 2024
O.A. No. 772/2024
HB



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA

MOST URGENT
Hon'ble NGT Matter

CM-13011/184/2024-LAW-HO-CPCB-HO

August 8, 2024

To

The Member Secretary
Delhi Pollution Control Committee
4th Floor, ISBT Building,
Kashmere Gate, Delhi – 1 10006

Subject: Hon'ble NGT (PB) order dated 09.07.2024 in OA No. 772/2024, Suo Moto matter in News item appearing in The Times of India dated 09.07.2024 titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured"- reg.

Sir,

This has reference to the Hon'ble NGT (PB) order dated 09.07.2024 in OA No. 772/2024. The Hon'ble NGT based on Suo Moto matter in News item appearing in The Times of India dated 09.07.2024 titled "3 sleeping after finishing shift killed in blaze at Narela factory 6 injured", has impleaded and served notice dated 19.07.2024 to the following respondent to file their response/reply. The Hon'ble Tribunal vide order dated 09.07.2024 directed as below:

".....7. Hence, we implead the following as respondents:

- i. Central Pollution Control Board, Through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
 - ii. Delhi Pollution Control Committee, Through its Member Secretary, 6th floor, C wing, Delhi Secretariat, 1 P Estate, Delhi-110002
 - iii. Ministry of Environment and Forest, Regional Office, Integrated Regional Office, Jaipur, A-209&218, Aranya Bhawan, Mahatma Gandhi Road, Jhalana Institutional Area, Jaipur – 304002, Rajasthan
 - iv. District Magistrate, North Delhi, Room No-1, DM Office Complex, Alipur, Delhi-110036
8. Let notice be issued to the above respondents for filing their response at least one week before the next date of hearing.....".

Copy of the Hon'ble NGT order dated 09.07.2024 along-with Notice dated 19.07.2024 is attached for kind reference. Matter is listed for hearing on 30.09.2024

In view of the above, it is requested to kindly examine the matter on priority and provide the action taken report and cause of accident to this Office latest by August 14, 2024.

Yours faithfully


(Anamika Sagar)
Additional Director & Div. Head, IPC-V

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाईट/Website : www.cpcb.nic.in

Inspection Report in compliance to the Hon'ble National Green Tribunal order dated 09.07.2024 in Suo Moto matter in OA No. 772 of 2024; based on News Item titled "3 Sleeping after finishing shift killed in blaze at Narela factory 6 injured" appearing in "The Times of India" dated 09.06.2024

1. The Hon'ble National Green Tribunal (hereinafter referred to as "NGT"), Principal Bench New Delhi vide order dated 09.07.2024 in OA No. 772/2024 registered a Suo Motu cognizance of the News item titled "3 Sleeping after finishing shift killed in blaze at Narela factory 6 injured", and directed as below:

....7. Hence, we implead the following as respondents in the matter:

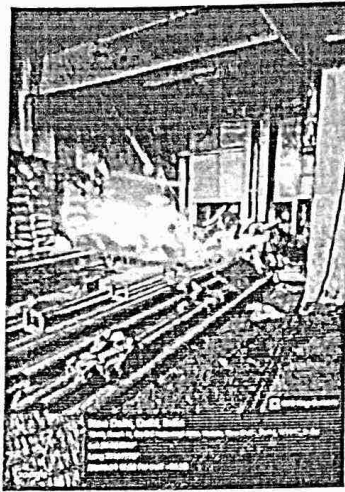
- i. Central Pollution Control Board through its Member Secretary
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
- ii. Delhi Pollution Control Committee through its Member Secretary
6th floor, c wing, delhi Secretariate, I P Estate, Delhi-110002
- iii. Ministry of environment and Forest, Regional office
Integrated Regional Office, Jaipur, A-209 & 218, Aranya Bhawan, Mahatma Gandhi
Road, Jhalana Institutional Area, Jaipur-304002, Rajasthan
- iv. District Magistrate, North Delhi.
Room No. 1, DM Office Complex, Alipur, Delhi-110036

8. Let Notice be issued to the above respondents for filing their response at least one week before the next date of hearing"

The Matter is listed on 30.09.2024.

1. A copy of the Hon'ble NGT order 09.07.2024 is annexed as Annexure-I.

2. In compliance to the aforesaid order of Hon'ble NGT, site inspection was made by official of DPCC on 21.08.2024 to ascertain the facts of the fire incident took place on 08.06.2024 at around 3:20 am due to short circuit on back panel of factory as reported by unit representative Sh. Ankit Gupta. Site photographs are depicted as below:



3. The unit was located in Industrial area with Valid consent from DPCC at H-1249, DSIIDC, Narela Industrial Area, Delhi-110040.

The following observations/facts are placed based on the inspection and information shared by Delhi Police & Delhi Fire Services :

- a) During the inspection by the official of DPCC, the premise was being cleaned from the remaining of waste generated through fire incident.
- b) As per the information provided by unit was engaged in activity of Dal Mills with valid Consent to Operate by DPCC. Scale of operation of the unit is not known. A copy of the Consent to Operate from DPCC is annexed at Annexure-II.
- c) **Cause of incident:** As informed by the local residents and Unit representative, fire incident took place on 08.06.2024 at around 3:20 am. The cause of the fire incident was due to short circuit happened at back panel of factory as reported by Unit representative Sh. Ankit Gupta.
Copy of the FIR lodged by the Delhi Police and Fire report are annexed as Annexure-III and Annexure-IV respectively.
- d) **Compensation to the Victims:** The Office of the District Magistrate, North Delhi, has been enquired about the status of compensation to victims wheather compensation has been granted to victims or under process. And reply is still awaited from their end. (Copy of mail is attached as Annexure-V)
- e) **Compliance of Environmental Norms by the unit in Question:**
Unit was operating with valid consent from DPCC with validity of consent upto 01.06.2030.

5. Recommendations of the Official of DPCC:

- (i) Regular maintenance of fire sensitive instruments inside the premise must be ensured by the owner of units.
- (ii) Strict periodical vigilance of the area by the Fire Department to identify such industries which are operating without having NOC from Fire Department.

- (iii) Campaign may be initiated by DSIDC, District Administration and Fire Department to sensitize the Industries to obtain proper NOC from fire Department and not to run such Industries without fire fighting equipments.

Ajay Malik
08/08/2024

Ajay Malik
Jr. Env. Engineer, DPCC



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

CONSENT ORDER

Certificate No. :G-14550

Name of the unit	:	SHYAM KRIPA FOODS PVT. LTD.
Address	:	H-1249, DSIIDC, NARELA INDUSTRIAL AREA, DELHI-110040, Narela Industrial Area, Delhi - 110040
Consent Order No	:	DPCC/CMC/2020/4097614
Date of issue	:	04/07/2020
Product/Activity	:	Dal Mills
Manufacturing Activities	:	Dal Mill
Category Name	:	[GREEN]

This Consent to Operate is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under GREEN Category. This consent is subjected to terms and conditions specified overleaf. This is being issued with reference to your application id 4097614 valid from 02/06/2020 to 01/06/2030.

SATENDER KUMAR Digitally signed by
SATENDER KUMAR
Date: 2020.07.04
15:30:17 +05'30'

Senior Environmental Engineer

FIRST INFORMATION REPORT
(Under Section 154 Cr.P.C.)

प्रथम 154 के अन्तर्गत रिपोर्ट (Under Section 154 Cr.P.C.)

1. District (जिला): OUTER NORTH DELHI (दिल्ली) Area (क्षेत्र): HARTLA INDUSTRIAL AREA Year (वर्ष): 2024 File No. (फाइल नं.): 15/5/24 Date (दिनांक): 08/06/2024

2. Area (क्षेत्र): Section (सेक्शन): 285/287/13/105A

3. Occurrence of Offence (घटना की स्थिति):
 (a) Day (दिनांक): SATURDAY Date From (दिनांक से): 08/06/2024 Date To (दिनांक तक): 08/06/2024
 Time Period (समय): Time From (समय से): 03:30 hrs Time To (समय तक): 03:30 hrs

(b) Information received at P.S. (घटना की सूचना प्राप्त की स्थिति): Date (दिनांक): 08/06/2024 Time: 15:47 hrs

(c) General Diary Reference (संख्या): Entry No. (वि.नं.): 669A Date/Time: 08/06/2024 15:47

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटना की जगह):
 (a) Direction and Distance from P.S. (घटना की जगह और दूरी): EAST, 2 Km(s) Post Holdir (पोस्ट): 60
 (b) Address (पता): FACTORY HQ, FACTORY NO. 11-1249, HARTLA INDUSTRIAL AREA, DELHI
 (c) In case, Outside the limit of the Police Station (यदि घटना थाने के बाहर है):
 Name of P.S. (थाने का नाम): District (जिला):

6. Complainant / Informant (शिकायतकर्ता/सूचक):
 (a) Name (नाम): SI (Sub-Inspector) DEEPAK RAJWAL, PS No 28105504, Bah No 01317
 (b) Date/Year of Birth (जन्म तिथि): 25/09/1999 Nationality (राष्ट्रियता): INDIA
 (c) Passport No. (पासपोर्ट नं.): Date of Issue (जारी की तिथि): Place of Issue (जारी की जगह):
 (d) Occupation (व्यवसाय): POLICE OFFICER
 (e) Address (पता): P-10A DELHI, HARTLA INDUSTRIAL AREA, OUTER NORTH DELHI, INDIA 909680/909, DEEPAK 28105504@DELHIPOLICE.GOV.IN

7. Details of Known/Suspect/Unknown accused with full particulars (attach separate sheet if necessary) (अज्ञात/संदिग्ध/अज्ञात आरोपी के विवरण):

8. Reason for delay in reporting by the complainant/informant (शिकायतकर्ता/सूचक की देरी की वजह): NO DELAY

9. Particulars of the property stolen/Involved (attach separate sheet if necessary):
 S.No. (क्र.सं.) Property Type (Description) Est. Value (₹.) (अं.म.₹.)

10. Total value of property stolen (अज्ञात की गई संपत्ति का मूल्य)

11. Request Report / O.D. Case No., if any (अज्ञात की गई संपत्ति / अज्ञात की गई संपत्ति का मूल्य)

1. P.C.R. Contents (attach separate sheet, if required)(यहां यूनान रिपोर्ट मंगा)

District OUTER NORTH (DELHI) P.S./Section NARELA INDUSTRIAL AREA GD No. 0018A Date 08/06/2024 Time 03 45,40 Entry Made For Rank / Name / PIS No. of Police Officer SUB-INSPECTOR / RANBIR SINGH/ 28840850 GD Type(s) PCR Call GD Subject घटना का मत PCR Call Assigned to. SI (Sub-Inspector)/DEEPAK LATHWAL/28105504 GD Brief Ref. Event ID - 9251495, Incident Address: H-1249 DIDC NARELA BHOR GARH, Incident Description: YHA FACTORY MEIN AAG LGI HAI EK AADMI SERIOUS INJURED HAI AUR 2 LOG ANDER FASE HUE HAI, Mobile No: 9311150351, 9311150351, From: CT NISHA, 10380/PCR, Information Received on Telephone and feed In CCTNS व बजरिये फोन SI Deepak साहव को बतलाया गया जो उचित समयसाही अमल में लायेगे। Submitted By DO NOTE: COMPUTER COPY Signature SUB-INSPECTOR / RANBIR SINGH/28840850 श्रीमान D/O साहव, थाना नरेला इंडस्ट्रियल एरिया दिल्ली सरकारी कार्य हेतु नियेदन इस प्रकार है कि आज दिनांक 08/06/2024 को मन SI को दौरान Emergency Duty DD No. 16-A व 18-A मिलने पर मन हमराही HC Sudhir No. 2276/OND जाय घटना स्थल Shayam Krlpa Foods PVT LTD. Factory No. H-1249, Narela Industrial Area. पहुंचे जो उपरोक्त फैक्ट्री में मूग की दाल तैयार की जाती है जहां पहुंचने पर देखा कि उपरोक्त फैक्ट्री में आग लगी हुई है जो मोके पर फायर ब्रिगेड की टीम की मदद से rescue operation चलाया गया जो दौरान Rescue operation कुल 9 व्यक्ति Ambulance व PCR की सहायता से नजदीकी हॉस्पिटल SRHC Hospital Narela Delhi में admit कराये गये जो उसके बाद मन SI ने मौका पर पहुंचे beat staff HC Mahasher Ali 2490/OND को मौका पर मोके की हिरफजत के लिए छोड़कर मन SI मन हमराही HC Sudhir No. 2276/OND SRHC Hospital Narela पहुंचा जहाँ पर पर 1. MLC No. 3235/24 पर Dr. साहव ने patient Shyam S/o Jagdish Age 24 years, R/o H-1249 DSIIDC Narela, Delhi को patient brought in unconscious & unresponsive condition with A/H/O Injured in fire in a factory को Brought Dead डिक्लेअर किया, 2. MLC No. 3303/24 पर Dr. साहव ने patient Ram Singh S/o Glrja Shankar Age 30 years, R/o H-1249 DSIIDC Narela, Delhi को patient brought in unconscious & unresponsive condition with A/H/O burn injury को Brought Dead डिक्लेअर किया, 3. MLC No. 3241/24 पर Dr. साहव ने patient Beer Pal S/o Unknown (Raja Ram) Age 42 years, R/o H-1249 DSIIDC Narela, Delhi को patient in casualty with A/H/O burn injury in unresponsive & unconscious state को Brought Dead डिक्लेअर किया, 4. MLC No. 3236/24 पर Dr. साहव ने patient Pushpender S/o Rakesh Sharma Age 26 years, R/o H-1249 DSIIDC Narela, Delhi को patient in casualty with A/H/O burn injury को nature of injury O/R and refer to Safdarjung Hospital तहरीर किया, 5. MLC No. 3237/24 पर Dr. साहव ने patient Akash S/o Kanhaiya Lal Age 19 years, R/o H-1249 DSIIDC Narela, Delhi को patient in casualty with A/H/O burn injury को nature of injury O/R and refer to Safdarjung Hospital तहरीर किया, 6. MLC No. 3238/24 पर Dr. साहव ने patient Mohit Kumar S/o Raju Kushwaha Age 21 years, R/o H-1249 DSIIDC Narela, Delhi को patient in casualty with A/H/O burn injury को nature of injury O/R and refer to Safdarjung Hospital तहरीर किया, 7. MLC No. 3240/24 पर Dr. साहव ने patient Ravi Kumar S/o Jai Kishan Age 19 yrs, R/o H-1249 DSIIDC Narela, Delhi को patient in casualty with A/H/O injury by brick को nature of injury Simple तहरीर किया, 8. MLC No. 3301/24 पर Dr. साहव ने patient Monu S/o Jagdish Narayan Sharma Age 25 yrs, R/o H-1249 DSIIDC Narela, Delhi को patient in casualty with A/H/O burn injury को nature of injury O/R and refer to Safdarjung Hospital तहरीर किया, 9. MLC No. 3302/24 पर Dr. साहव ने patient Lalu S/o Bansh lal Kushwaha Age 32 yrs, R/o H-1249 DSIIDC Narela, Delhi को patient in casualty with A/H/O burn injury को nature of injury O/R and refer to Safdarjung Hospital तहरीर किया। जो उपरोक्त 3 मृतक बाँडोंज को HC Sudhir 2276/OND की कस्टडी में BJRM हॉस्पिटल में PM हेतु Pre reserve करवाया CRIME TEAM को मौका पर और हॉस्पिटल में Inspection & Photographs के लिए बुलाया गया था इसके साथ साथ उपरोक्त Injured SRHC Hospital से Higher Center Safdarjung Hospital के लिए Refer किये जा चुके थे जो SRHC Hospital में मौका के eyewitness की तलाश की गई जो कोई eyewitness नहीं मिला उसके बाद मन हमराही बराये Injured के statement लेने हेतु Safdarjung Hospital खाना हुए जो उपरोक्त Injured में से Pushpender, Akash, mohit, Monu & Lalu दौरान इलाज मिले उनकी Injuries के बारे में पता करना चाहा जो उन्होंने दर्द ज्यादा होने से ब्यान देने से मन 10 दिना के बजल डाला बतलाया की उन्हे फैक्ट्री नंबर H-1249, Narela Ind. Area में compressor के AIR Dryer में blast होने से लगी आग के कारण घोट लगी है जो हॉस्पिटल में eyewitness की तलाश की गई जो कोई Eyewitness नहीं



DELHI FIRE SERVICE
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
New Delhi-110001

Fire Report Details

Fire Report Number :	Current Date: Tuesday, September 3, 2024 240691854
Operational Jurisdiction of Fire Station :	Bhor Garh
Information Received From:	PCR
Full Address of Incident Place:	1249, Block-H, Narela Industrial Area, Delhi.
Date of Receipt of Call :	Saturday, June 8, 2024
Time of Receipt of Call :	3 Hrs : 38 Min
Time of Departure From Fire Station:	3 Hrs : 40 Min
Approximate Distance From Fire Station:	2 Kilometers
Time of Arrival at Fire Scene:	3 Hrs : 45 Min
Nature of Call	Fire
Date of Leaving From Fire Scene:	6/8/2024
Time of Leaving From Fire Scene:	17 Hrs : 3 Min
Type of Occupancy:	Industrial
Category of Fire:	Make6
Type of Building:	Low Rise
Details of Affected Area:	Fire was in dal mill named Shyam Kripa Food Pvt. Limited at basement, ground, 1st, 2nd, 3rd and tin shed resulting nine persons sustained injuries and rushed to Raja Harish Chand Hospital by PCR and public, where three of them declared brought dead by CMO on duty. SI Deepak from PS Narela Industrial Area was present on the scene.

**Divisional Officer
Delhi Fire Service**

Disclaimer:

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